

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 12**

**IA 2022/2021 In C.P. (IB)/1633(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 16.07.2024**

NAME OF THE PARTIES:      **BANK OF MAHARASHTRA V/s D S**  
**KULKARNI DEVELOPERS LTD.**

Section 7 of the Insolvency & Bankruptcy Code, 2016

---

**ORDER**

**IA 2022/2021**

1. Mr. Ankit Pitti, CA i/b SST Legal appeared for the Respondent.
2. Learned Counsel for the Respondent seeks further time stating that substituted application was served on 12.07.2024. Last liberty is granted to the Respondent to file reply within three weeks and serve copy of the reply to the Applicant at least two days before the next date of hearing.
3. List this IA on **08.08.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**